



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 4th April, 2017

No. LGL.124/2005/65.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor on 30th March, 2017 is hereby published for general information.

ASSAM ACT NO. XII OF 2017

(Received the assent of the Governor on 30th March, 2017)

THE THENGAL KACHARI AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2017

**AN
ACT**

further to amend the Thengal Kachari Autonomous Council Act, 2005.

Preamble

Whereas it is expedient further to amend the Thengal Kachari Autonomous Council Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam
Act No.
XXXVIII
of 2005**

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Thengal Kachari Autonomous Council (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of Section 9

2. In the principal Act, in section 9, in sub-section (1), for the words "a majority" appearing in between the words "carried by" and "of the", the words "two-third majority" shall be substituted.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur.